

CENTRAL ADMINISTRATIVE TRIBUNAL
BANGALORE BENCH

Second Floor,
Commercial Complex,
Indiranagar,
Bangalore-560 038.

Dated:- 22 JUL 1994

APPLICATION NUMBER: 246/94

APPLICANTS:

Sri. M. Parandhama Reddy
T.O.

RESPONDENTS:

Director, C.I.I.L. Mysore
and another.

① Dr. M. S. Nagaraja,
Advocate no. 11,
2nd Floor, 1st Cross,
Sejalha Complex,
Gandhinagar,
Bangalore-9.

② Sri. M. S. Padmarajiah,
Sr. C.G.S.C, High Court Bldg.,
Bangalore-1

Subject:- Forwarding of copies of the Orders passed by the
Central administrative Tribunal, Bangalore.

Please find enclosed herewith a copy of the ~~ORDER/~~
~~STAY ORDER/INTERIM ORDER/~~, passed by this Tribunal in the above
mentioned application(s) on 14-07-94

Issued on
22/7/94
R.

O/c

for S. Shanmugan
22/7
DEPUTY REGISTRAR
JUDICIAL BRANCHES.

both on facts and law vis-a-vis the case of the applicant and that on the basis of the same, the applicant can claim regularisation of his services in the employment of Central Institute of Indian Languages where he has been working. We agree. In the circumstances, we permit the applicant to withdraw this application with liberty to file a fresh representation to the Government inviting attention of R-1 to the decision of the judgment of the Cuttack Bench of the Tribunal in O.A. No.120/89 referred to supra. If the applicant makes such a representation within one month from the date of this order, R-1 and 2 will dispose of the same by an appropriate order keeping in mind the decision of the Cuttack Bench of the Tribunal referred to supra. Time for compliance six months. No costs.

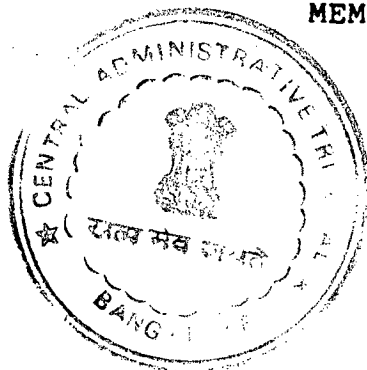
sd-

MEMBER [A]

sd-

VICE-CHAIRMAN

bsv



TRUE COPY

S. Shankar
SECTION OFFICER
CENTRAL ADMINISTRATIVE TRIBUNAL
ADDITIONAL BENCH
BANGALORE

CENTRAL ADMINISTRATIVE TRIBUNAL
BANGALORE BENCH

O.A.NO.246/94

THURSDAY THIS THE FOURTEENTH DAY OF JULY 1994

Shri Justice P.K. Shyamasundar ... Vice-Chairman

Shri T.V. Ramanan ... Member [A]

M. Parandhama Reddy,
Aged 39 years,
S/o Sri M. Balarama Reddy,
2, Hebbal 1st Stage,
Kumbara Koppal,
Mysore-570 016.

... Applicant

[By Advocate Dr. M.S. Nagaraja]

v.

1. The Director,
Central Institute of
Indian Languages,
Manasagangothri,
Mysore-570 006.

2. Union of India represented
by Secretary to Government,
Ministry of Human
Resource Development,
Shastri Bhavan, New Delhi.

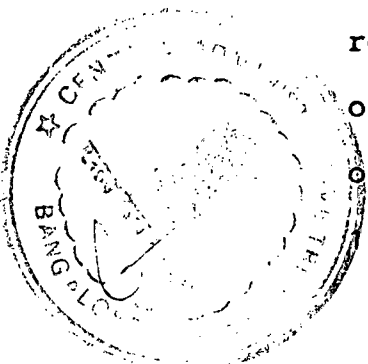
... Respondents

[By Advocate Shri M.S. Padmarajaiah...
Senior Standing Counsel for Central Government]

O R D E R

Shri Justice P.K. Shyamsundar, Vice-Chairman:

1. After we heard this matter for quite a considerable time, Dr. M.S. Nagaraja, learned counsel for the applicant submitted that his client should be permitted to make a detailed exhaustive and more meticulous representation to the Government inviting attention of the Government to the judgment of the Cuttack Bench of the Tribunal in O.A. NO.120/89 disposed of on 9.11.1992 which according to Dr. Nagaraja is similar



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BANGALORE BENCH

Second Floor,
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Indiranagar,
BANGALORE- 560 038.

Dated: 28 FEB 1995

Miscellaneous APPLICATION NO: 94 of 1995 in DA.NO.246 of 1994.

APPLICANTS:- Sri.M.Parandhama Reddy,
V/S.

RESPONDENTS:- The Director, Central Institute of Indian
Languages, Mysore and another.

To

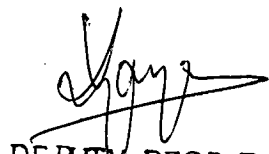
1. Dr.M.S.Nagaraja, Advocate, No.11, Second Floor,
First Cross, Sujatha Complex, Gandhinagar,
Bangalore-560 009.
2. Sri.M.S.Padmerajaiah, Senior Central Govt.
Standing Counsel, High Court Bldg, Bangalore-1.

Subject:- Forwarding of copies of the Order passed by the
Central Administrative Tribunal, Bangalore.
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Please find enclosed herewith a copy of the ORDER/
STAY ORDER/INTERIM ORDER/ passed by this Tribunal in the above
mentioned application(s) on 15-02-1995.

Issued on
28/2/95

O/c

for 
DEPUTY REGISTRAR
JUDICIAL BRANCHES.

**In the Central Administrative Tribunal
Bangalore Bench
Bangalore**

MA NO:- 94/95 - For extension of time
in Original Application No.....246.....of 1994.

ORDER SHEET (Contd.)

Sh. M. Paranthamma Reddy vs The Director, CI of Languages, Mysore

Date	Office Notes	Orders of Tribunal
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(Ks) VC/ (PVR) M(A)

15-2-1995.

ORDER ON MA 94/95

Heard both sides. In the circumstances admitted the direct extension of time by further period of two months for compliance.

No further extension.

Sd/-

M(A)

Sd/-

VC



TRUE COPY

[Signature]
28/02/95

Section Officer
Central Administrative Tribunal
Bangalore Bench
Bangalore